

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

O.A. NO.461 OF 2023

IN THE MATTER OF:

Surender Singh

...Petitioner

Versus

State of U.P.

Respondent

Additional reply of Meerut Nagar Nigam.

MOST RESPECTFULLY SHEWTH

1. The above matter is pending before this Hon'ble Bench and list on 19.07.2024.
2. That in the above captioned matter, it is respectfully submitted that on 18.01.2024 there was one milk cow and one she calf. The total quantity of cow dung excreted was inform about 12 kg which was being used for pot composting. No cow dung or urine was found on spot. To reduce the odor of urine and cow dung, Sh. Rakesh Sharma was using Upla which was also helping to prevent cow from mosquito bite. At present there is no cow in the impugned premises as is evident from the photographs also filed by U.P. Awas evam Vikas Parishad.
3. That the report is submitted for the kind perusal of the Hon'ble Tribunal.

PRAYER

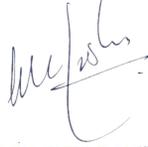
It is therefore most respectfully prayed that this Hon'ble Court may be graciously be pleased to:

- A. Dismiss the original application filed by the petitioner ; and
- B. Pass any other order that this Hon'ble Court may deem fit in the interest of justice;

**AND FOR THIS THE PETITIONER AS IN DUTY BOUND SHALL
EVER PRAY.**


(Nagar Swasth Adhikari)
Nagar Nigam Meerut

Through Counsel


[VIBHAV MISHRA]
Advocate for the Petitioner
Ch. No.221, C.K. Daphtary Block
Tilak Lane, Supreme Court Of India
New Delhi 110001
Email: vibhavmishra@outlook.in

NEW DELHI
DATED: 11.07.2024

कार्यालय नगर निगम, मेरठ।

पत्रांक : 6457 पी0ए0-अ0न0आ0/2024

दिनांक: 12 जुलाई, 2024

प्रेषक,

अपर नगर आयुक्त,
नगर निगम, मेरठ।

सेवा में,

जिलाधिकारी,
मेरठ।

विषय:- मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या 138/205 कृष्णपाल बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.09.2015 का अनुपालन न किये जाने के संबंध में आर0सी0 जारी करने हेतु।

महोदय,

कृपया नोटिस सं0 1651/34 मा0 राष्ट्रीय हरित न्यायाधिकरण द्वारा ओ0ए0 संख्या 138/205 कृष्णपाल बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.09.2015 के अनुपालन न किये जाने पर श्री राकेश शर्मा निवासी 476/5 जागृति विहार मेरठ को रुपये अंकन 20,000 का अर्थदण्ड आरोपित कर एक सप्ताह के अन्दर निगम कोष में जमा करने हेतु दिनांक 25.08.2023 को जारी किया गया था। दिनांक 25.08.2023 को उक्त नोटिस संबंधित सफाई एवं खाद्य निरीक्षक एवं सफाई नायक द्वारा चस्पा कर दिया गया था, जिसकी धनराशि अभी तक भी निगम कोष में जमा नहीं कराई गयी है।

अतः उपरोक्त के संबंध में श्री राकेश शर्मा निवासी 476/5 जागृति विहार के नाम पुनर्प्राप्ति प्रमाण पत्र (रिकवरी सर्टिफिकेट) जारी करने के आदेश देने की कृपा करें।

भवदीय

अपर नगर आयुक्त
नगर निगम, मेरठ।

प्रतिलिपि:- नगर आयुक्त महोदय की सेवा में सादर सूचनार्थ प्रेषित।

अपर नगर आयुक्त
नगर निगम, मेरठ।